

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 324 of 2013 &
I.A. No.423 of 2013

Dated : 24th April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Shree Renuka Sugars Ltd. Appellant(s)

Versus

Hubli Electricity Supply Co. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Kush Chaturvedi
Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.1

ORDER

The learned counsel for the Appellant seeks some more time to file the Rejoinder. Accordingly, he is directed to file the same on or before 06.05.2014 after serving copy on the other side.

Post the matter on **07.05.2014.**

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson